

## 1 MCRC-24296-2025 IN THE HIGH COURT OF MADHYA PRADESH AT INDORE BEFORE HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 1<sup>st</sup> OF JULY, 2025 <u>MISC. CRIMINAL CASE No. 24296 of 2025</u>

## PEERULAL

Versus

UNION OF INDIA

Appearance:

Shri Abhishek Rathore - Advocate for the applicant.

Shri Manoj Kumar Soni, GA for the respondent.

## <u>ORDER</u>

1] They are heard. Perused the case-diary.

2] This is the applicant's first bail application filed under Section 483 of the Bhartiya Nagrik Suraksha Sanhita, 2023/Section 438 of Criminal Procedure Code, 1973 in connection with Crime No.2/2024 registered at Police station C.B.N, Garoth, Distt-Mandsaur for the offence punishable under Sections 8/15(c) and 29 of the NDPS Act. The applicant is in jail since 31.8.2024.

2] Allegations against the applicant is that he was found in possession of 72.600 Kgs of poppy straw which was being transported in a Bolero pickup vehicle.

3] Counsel for the applicant has submitted that the applicant has been falsely implicated in the case as he was made to sit in the police station one day prior to the incident, and in such circumstances, the bail application of the applicant deserves to be allowed.

4] Having considered the rival submissions and on perusal of the case diary and also taking note of the fact that commercial quantity of



2 MCRC-24296-2025 contraband has been seized from the present applicant, no case for grant of bail is made out.

5] Accordingly, M.Cr.C. stands dismissed. However, the applicant can take all the legal grounds available to him in trial.

6] MCRC stands dismissed.

(SUBODH ABHYANKAR) JUDGE

das